

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.05
C.P. (IB)No.151/BB/2023

IN THE MATTER OF:

M/s. BEML Midwest Limited ... Petitioner
Vs.
M/s. BEML Limited ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 01.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Anirudh
For the Respondent : Shri S.S.Nagananda, Sr. Counsel

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner and the Sr. Counsel appearing for the Respondent.
2. Ld. Counsel for the Petitioner submits that he has filed a Memo vide Diary No.3567 dated 20.06.2024, stating that the main Petition should be kept in abeyance since the counter claim raised by the Respondent is being adjudicated by the Hon'ble NCLT, Hyderabad Bench in I.A.(IBC)780/2024 in C.P.(IB)No.237/9/ HDB/ 2020, as it was rejected by the Liquidator/Applicant.
3. Ld. Counsel for the Petitioner is directed to explain the investigation report filed by the ROC/RD in respect of the present case and how it relevant to the particular transaction. Further, Ld. Counsel for the Petitioner submits that he wants to rely upon a judgment and requests time to file the same. Therefore, same is permitted by the Petitioner before the next date of hearing.
4. List the case on **29.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)